

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 620
IB-376/ND/2020**

**IN THE MATTER OF:
State Bank of India**

...PETITIONER

Vs.

M/s. World Window Impex India Pvt. Ltd.

...RESPONDENT

**Section
U/s 7 of IBC Code, 2016**

**Order delivered on 08.04.2022
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Financial Creditor :Mr. Ankur Mittal, Ms. Meera Murali, Ms. Aishwarya Pandey and Ms. Itisha Gulati, Advocates.
For the Respondent/IRP :Ms. Honey Satpal, Advocate.

ORDER

IA/1464/2022

This is an application filed under Section 20(3)(b) of IB Code, 2016. This application is filed by the State Bank of India being an authorized entity to file the present application in terms of the CoC meeting held on 03.03.2022. The Tribunal vide its order dated 23.12.2021 appointed Mr. Sanjay Gupta as Resolution Professional based on the application made by the State Bank of India. After formation of the CoC, the CoC has taken a decision to replace Mr. Sanjay Gupta with Shri Kapil Dev Taneja (Registration Number IBBI/IAP-003/IP-N00069/2017-18/10547). We have perused the documents placed

(Anjula)

before us and confirmed and approve the replacement of IRP Mr. Sanjay Gupta with Mr. Kapil Dev Taneja.

Counsel for SBI, who is an Authorized entity by CoC has submitted that the erstwhile IRP's fee and expenses will be cleared within next 5 days. Counsel is directed to inform the Tribunal once CoC makes the payment of dues to Mr. Sanjay Gupta in the matter. The application is **allowed**. Erstwhile IRP Mr. Sanjay Gupta is relieved from the duties and functions of IRP in the matter.



(Rahul Bhatnagar)
Member (T)



(P.S.N Prasad)
Member (J)

(Anjula)